

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-20/2003/ 03 /A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Indira Barman,
District & Sessions Judge,
Sonitpur, Tezpur.

Dated Guwahati, the 4th January, 2021.

Sub:- Earned Leave.

Ref:- Your letter No. DJ(S) 4434, dtd. 29.12.2020.

Madam,

With reference to the above, I am directed to inform you that your prayer for 19 (nineteen) days Earned Leave from 04.01.2021 to 22.01.2021 (prefixing 03.01.2021 and suffixing 23.01.2021 & 24.01.2021), along with station leave permission during the leave period, has been granted, **subject to submission of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** Further, you have been directed to hand over charge to the Addl. District & Sessions Judge, Sonitpur, Tezpur and in his absence, to the next senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

JT.REGISTRAR (VIGILANCE)

Memo NO.HC.VII-20/2003/04-05 /A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
2. ✓ The Project Manager, Gauhati High Court, Guwahati.

JT.REGISTRAR (VIGILANCE)

sd/-